

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4041
TO BE ANSWERED ON 19/12/2024

INCLUSION OF KUDMI COMMUNITY IN ST LIST

†4041. Shri Chandra Prakash Choudhary:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of times the proposals to cover Kudmi community in the list of Scheduled Tribes (ST) has been received from the Government of Jharkhand so far;
- (b) whether Kudmi community was covered in the list of Adivasi tribes and Kudmi community of Chotanagpur region was considered different from Kurmi of Bihar as per the 1931 census and if so, the details thereof;
- (c) whether Kudmi community was excluded from the ST list when the same was being prepared in 1950 and if so, the details thereof along with the reasons therefor;
- (d) the process likely to be followed to cover Kudmi community in the ST list; and
- (e) whether the recommendation to cover several communities in the ST list from the State Government of Jharkhand is pending with the Union Government and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a): The Government of Jharkhand had sent a proposal dated 8.12.2004 and 6.1.2005 for inclusion of Kurmi, Kudmi (Mahto) community in the list of Scheduled Tribes of Jharkhand. The proposal was not accompanied by Ethnography Report and hence the State Govt. was requested to send the proposal with Ethnography Report. No proposal is received in this Ministry thereafter.

(b) & (c) : The Registrar General of India has informed that no information about 'Kudmi' of Chota Nagpur region is found in 1931 Census Report.

(d) & (e): the Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. Examination of proposals for inclusion, exclusion and modification of a community, as per approved modalities is a continuous process. Many such proposals may, therefore, remain under examination at different levels.
